- (b) As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention of crimes against women and has issued several advisories to States/UTs wherein all States/UTs have been advised to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures to increase the responsiveness of the law and order machinery. The notable steps taken in this regard are:
 - The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act 2013, which have come to force since 3rd February, 2013, on crimes against women. The government has amended various sections of the Indian penal Code, the Code of Criminal Procedure, the Indian Evidence Act to strengthen provisions of legislations for crimes against women.
 - The Ministry of Home Affairs convened a day long Conference of Chief Secretaries and Director Generals of Police on crimes against Women and atrocities against SCs/STs was held in New Delhi on 4th January, 2013.
 - The Ministry of Home Affairs has issued an advisory on 22nd April, 2013 whereby the States/UTs were requested to raise the women representation in Police to 33%.
 - The Ministry of Home Affairs has issued another advisory on 10th May, 2013 regarding registration of FIR irrespective of territorial jurisdiction and Zero FIR.
 - A detailed advisory, dated 04.09.2009 was sent to all State Government /UT
 Administrations wherein States/UTs have been advised to take
 comprehensive review of the effectiveness of the machinery for ensuring
 safety and security of women and control of crimes committed against them
 in the country.

L-e-T terrorists killed in Gujarat encounter in 2004

688. SHRI PRAKASH JAVADEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that terrorists including Pak nationals killed on 15 June, 2004 in Gujarat, belonged to L-e-T or any other international terror module;
 - (b) if so, the details thereof;
 - (c) what was the IB input in this regard; and
- (d) as per the confessional statement of 26 November terror convict David Coleman Headley to NIA, what was the terror plan which failed due to these deaths in encounter and it was planned by whom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) to (d) The said case is currently being investigated by the CBI under the Hon'ble Supreme Court's monitoring. The matter is *sub judice*.

Setting up of National Marine Police Academy

- 689. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Central Government intends to set up two National Marine Police Academy one at East Coast and one at West Coast and if so, the details in this regard;
- (b) what action has been taken by the Ministry on representation to set up this proposed Marine Police Academy in Gujarat State, as Gujarat has longest coastal line and many mega industries are located at sea-shore area and also very near to international border with Pakistan; and
- (c) by when this proposed Marine Police Academy will start its operation and provide specifice time-limit for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. The Central Government intends to set up two Marine Police Training Institute, one each on the East Coast and the West Coast. As regards the West Coast, after receiving responses from the Governments of Gujarat and Maharashtra, a team from the Ministry of Home Affairs visited the sites offered by the two States for the proposed Marine Police Training Institute. An appropriate decision would be taken by the Central Government on the location of the Institute after due consideration of various aspects of coastal security training requirements.